

Case No. 6446/16
PS RG

14.09.2020

Hearing through VC

Present : None for complainant.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up before the court on NDOH.

Be put up on 05.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**Case No. 71/18
FIR No. 237/17
PS RG**

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Parveen Singh, counsel for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

At request, notice be issued to complainant/ injured for exploring the possibility of settlement for next date.

Be put up appearance of accused/ settlement, if any/ arguments on the point of notice/charge on 15.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 2739/18
FIR No. 75/18
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Accused be summoned for next date.

Be put up appearance of accused/ purpose fixed on 14.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3791/18
PS RG

14.09.2020

Hearing through VC

Present : Sh. Vinod, proxy counsel for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up appearance of complainant/ purpose fixed on
19.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 6857/18
FIR No. 1461/15
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Sudhir Anand, counsel for accused Jitender.

None for remaining accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up appearance of accused/ purpose fixed on 03.05.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 1735/19
FIR No. 515/18
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused is already to have already expired.

None for LR's of deceased.

Ms. Aishwarya Mishra, on behalf of the complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 04.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4121/19
PS RG

14.09.2020

Hearing through VC

Present : Sh. D.K. Sharma, counsel for complainant.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Previous order dated 20.12.2019 qua calling the ATR from the IO
be complied with afresh for next date i.e. 19.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 6017/19
PS RG

14.09.2020

Hearing through VC

Present : Complainant with counsel Sh. Mahender Singh.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Naib Court ASI Rajeev informed that previous IO ASI Kuldeep Singh has been transferred from the PS and presently the present matter has been assigned to IO ASI Mangtu Ram.

In view of the above submissions, let notice be issued to IO ASI Mangtu Ram for filing the complete/ conclusive ATR positively by next date.

Be put up for aforesaid purpose/ FP on 19.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**Case No.327/20
FIR No. 1146/14
PS RG**

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for complainant.

This is untrace report.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 06.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 1926/20
FIR No. 131/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused is stated to be on court bail but not appearing.

Heard. File is perused.

I take cognizance of the offence (s)

Issue summons against the accused for next date i.e. 04.05.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 68932/16
FIR No. 159/12
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Proceedings against accused Love Sabharwal has already been disposed off in plea bargaining proceedings.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up appearance of accused/ purpose fixed on 18.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 1938/18
FIR No. 280/17
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

All the accused persons be summoned for next date.

Be put up appearance of accused persons/ purpose fixed on
23.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 65640/16
FIR No. 207/13
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up appearance of accused persons/ purpose fixed i.e. PE on

15.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 71285/16
FIR No. 692/13
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed i.e. PE on 27.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 66716/16
FIR No. 365/10
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused Sita Rani is already P.O.

Sh. Suresh Gandhi, counsel for remaining accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed i.e. PE on 29.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No.66603/16
FIR No. 473/15
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed on 22.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

CC No. 21508/16
PS RG

14.09.2020

Hearing through VC

Present : None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed i.e. PSE u/s 311 CrPC on 19.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**Case No. 390/17
FIR No. 629/13
PS RG**

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed I.e PE on 26.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3985/18
FIR No. 27604/16
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up purpose fixed i.e. PE on 28.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 9998/19
FIR No. 580/19
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused Akash is stated to be in JC but not produced.

Accused Pintu is stated to be in JC (on bail in this case).

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Notice be issued to Jail Superintendent concerned for production of accused Akash and Pintu through VC.

It be mentioned on the process that accused Pintu is on bail in the present case and he need not be detained if not required in any other case.

Be put up for appearance of accused persons through VC/ PE on 18.11.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

FIR No. 513/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Both accused persons are stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 26.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

FIR No.121/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused is stated to be in JC but not produced.

This is Sessions Triable Case.

Heard. File is perused.

I take cognizance of the offence (s).

Notice be issued to Jail Superintendent concerned for production of
accused through VC.

Be put up for appearance of accused through VC/ purpose fixed on

16.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Umesh Kumar Vs. Virender Chawla

14.09.2020

Hearing through VC

This is stated to be fresh complaint u/s 200 CrPC . It be checked and registered as per rules if not already registered.

Present : Sh. Amit Rao, counsel for complainant.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up before the court on NDOH.

Be put up on 29.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

E FIR No. 017590/19
PS RG

14.09.2020

Hearing through VC

Fresh application for release of vehicle bearing no. DL-9C-AR-1886 received on the official E-Mail ID of the Court.

Present : Ld. APP for the state.

Sh. Rishabh Gandhi, counsel for applicant.

Report has been filed on behalf of IO. Same be taken on record. Heard.
Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the

insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction.”

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-9C-AR-1886** in question be released to the **rightful/registered owner** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

IO is directed to release the vehicle to its rightful owner only after the due verification of ownership documents.

In view of **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL. M.A. NO. 16055/2013 decided on 10.09.2014**, applicant shall be at liberty to sell/ dispose of the vehicle as per rules and subject to the guidelines laid down therein . Copy of order be given dasti to counsel for applicant.

A copy of this order be also sent to IO for compliance.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

14.09.2020

Hearing through VC

Fresh application for release of vehicle bearing no. DL-12-SF-0294 received on the official E-Mail ID of the Court.

Present : Ld. APP for the state.

Sh. Himanshu Aggarwal, applicant in person.

Report has been filed on behalf of IO. Same be taken on record. Heard. Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-12-SF-0294** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3885/20
FIR No. 659/19
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Be put up for further proceedings on 16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3882/20
FIR No. 405/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Be put up for further proceedings on 16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3883/20
FIR No. 402/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Be put up for further proceedings on 16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 3884/20
FIR No. 630/19
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

None for accused.

Be put up for further proceedings on 16.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4476/20
FIR No. 247/20
PS RG

14.09.2020

Hearing through VC

Statement of accused Nikhil, S/o Sh. Vijay Kumar, R/o H.No. C-179, Tagore Garden Extension, Delhi

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4476/20
FIR No. 247/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by IO. Copy of chargesheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**Case No. 4474/20
FIR No. 203/20
PS RG**

14.09.2020

Hearing through VC

Statement of accused Raj Kumar, S/o Sh. Gautam Nagar, R/o W-65/113, Indra Camp No.03, F Block Vikas Puri, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4474/20
FIR No. 203/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by IO. Copy of chargesheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4481/20
FIR No. 277/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

IO HC Vinod is present.

None for accused.

In the interest of justice, no adverse order is being passed. Matter stands adjourned for today.

Previous order be complied with afresh for next date.

Be put up for appearance of accused/ FP on 03.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4483/20
FIR No. 73/20
PS RG

14.09.2020

Hearing through VC

Statement of accused Gurdeep Singh, S/o Sh. Harcharan Singh, R/o F-72, Rajouri Garden, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4483/20
FIR No. 73/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by IO. Copy of chargesheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**Case No. 4484/20
FIR No. 225/20
PS RG**

14.09.2020

Hearing through VC

Statement of accused Manish, S/o Sh. Prem Bajaj, r/o BF-40, Tagore Garden, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 4484/20
FIR No. 225/20
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Accused present through VC alongwith IO/ HC Vinod.

Accused has been identified by IO. Copy of chargesheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

Case No. 6574/1/12
Arun Gupta Vs. M/s Deep
Insight Anr.
PS Paschim Vihar

14.09.2020

Hearing through VC

Present : None for complainant.

Be put up for purpose fixed on 27.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

FIR No. 745/16
PS RG

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

Ms. Khushboo Singh, counsel for applicant.

Accused and Surety not present.

At request, be put up on 16.09.2020 at 11.30 am.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020

**FIR No. 724/20
State Vs. Suresh Kumar
PS RG
u/s 380/457/411/34 IPC**

14.09.2020

Hearing through VC

Present : Ld. APP for the state.

IO ASI Hari Ram is present.

Sh. Pranay Abhishek, Counsel for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

At this stage, counsel for accused seeks permission of the court for withdrawal of the present bail application. He further prays that the present application be dismissed as withdrawn.

Heard. In view of the above oral submissions and in the interest of justice, the present application stands dismissed as withdrawn.

(Deepak Kumar-I)
MM (West)/THC/Delhi
14.09.2020